

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-512**

CP No.-140/98/ND/2022

**IN THE MATTER OF:**

Dr. Vinay Bharat Ram

**Vs.**

Juhi Developers Pvt. Ltd. & Ors.

....Applicant

.....Respondent

**SECTION**

U/s 98 CA

**Order delivered on 27.09.2022**

**CORAM:**

**SHRI P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sandeep Arya, Adv.  
For the R-1 to 3 : Ms. Bani Brar, Adv.  
For the R-5 & 6 : Mr. Swapnil Gupta & Mr. Varun Tandon, Advs.

**ORDER**

We have heard the submissions made by Ld. Counsel for Petitioner except Respondent No. 4. Ld. Counsel for other Respondents have appeared before the Tribunal and the Counsel submitted that they have filed the reply in this matter. The reply is available on the record. Ld. Counsel for Petitioner submitted that notice has been served on Respondent No. 4. However, none appeared on behalf of Respondent No. 4 at the time of virtual hearing of the matter. Ld. Counsel for Petitioner submitted that an affidavit of service has been filed. However, the same is not reflecting on the e-portal of the Tribunal. Therefore, the Counsel is directed to get it verified from the Registry and attend to objections, if any. In the meanwhile, the Court Officer may also serve e-notice to the Respondent No. 4. The email address of Respondent No. 4 may be provided by the Petitioner to the Court Officer of NCLT Court No.- V.

Ld. Counsel for Petitioner has prayed for grant of time for filing the rejoinder. At the request of Ld. Counsel for Petitioner, two weeks' time is granted for filing the rejoinder. Ld. Counsel for Petitioner is also directed to provide a copy of rejoinder to the Ld. Counsel for Respondent No. 1, 2, 3, 5 and 6. Let the matter be posted to **20.10.2022**.

-Sol-

**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

-Sol-

**(P.S.N. PRASAD)**  
**MEMBER (J)**